

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 25

IA 5660/2023 In C.P. (IB)/773(MB)2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 01.02.2024

NAME OF THE PARTIES: **SHALIMAR PAINTS LIMITED V/S JK**
SURFACE COATING PRIVATE LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 5660/2023 –

1. Mr. Aman Kacheria, Advocate i/b Agarwal & Dhanuka Legal appeared for the Applicant.
2. Mr. Aditya Mishra, Advocate appeared for the Resolution Professional.
3. Learned Counsel for the Resolution Professional submits that CoC was informed and the meeting was convened, however, no decision was taken and decision on the Plan was deferred. Thereafter another reminder was sent on 23.01.2023 as well as today i.e. 01.02.2024 by the Resolution Professional for the decision of the CoC on the plan. The communication from CoC is awaited.

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4. In view of this CoC is directed to decide this matter by 15.02.2024 whether they want to proceed with the plan or not.
5. List this IA on **22.02.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna